

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:721  
ANSWERED ON:01.03.2013  
IMPLEMENTATION OF FOREST RIGHTS ACT  
Rathwa Shri Ramsinhbhai Patalbhai

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Forest Rights Act has been implemented throughout the country;
- (b) if so, the details thereof, State/ UT-wise;
- (c) the number of people who have given authority letter and the number of people who have been given the authority letter under group claim, separately, State/ UT-wise;
- (d) whether the Government proposes to award lease under the land revenue on authority letters under the Act; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) & (b): The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, extends to the whole of India except the State of Jammu & Kashmir. As per the information collected from the State/ UT Governments, till 31st January, 2013, more than 32.45 lakh claims have been filed and more than 12.80 lakh titles have been distributed under the Act. More than 16 thousand titles were ready for distribution. The State/ UT-wise details are given in the Annexure.

(c): As would be observed from the details given in the Annexure, a total number of 12,80,100 titles have been distributed under the Act till 31st January, 2013. These include 12,62,218 individual and 17,882 community titles. The State/ UT-wise break-up of the individual and community titles distributed under the Act is also given in the Annexure.

(d) & (e): No such plan is under consideration of the Ministry of Tribal Affairs as the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 does not envisage award of lease under the land revenue to forest rights holders under the Act.